



2025:DHC:2988-DB



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 5294/2025

EX SEP ASH NIKHIL MANDAL .....Petitioner

Through: Mr. Shashank Shri Tripathi,  
Adv.

versus

UNION OF INDIA .....Respondent

Through: Mr. Ripu Daman Singh  
Bhardwaj, CGSC with Ms. Lavanya  
Kaushik, Mr Amit Singh Rana and Ms.  
Manpreet, Advs.

**CORAM:**

**HON'BLE MR. JUSTICE C. HARI SHANKAR**

**HON'BLE MR. JUSTICE AJAY DIGPAUL**

**ORDER (ORAL)**

**25.04.2025**

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1. After some hearing, Mr. Shashank Shri Tripathi seeks leave to withdraw this writ petition by submitting that he would be moving an appropriate application before the Armed Forces Tribunal<sup>1</sup>.

2. We do not express any view as to whether any such application would be maintainable or even if it is, the merits of such application. If any such application is moved, it is for the Tribunal to deal with the application. We express no view thereon.

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<sup>1</sup> "Tribunal" hereinafter



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3. The writ petition is accordingly disposed of as withdrawn.

**C. HARI SHANKAR, J**

**AJAY DIGPAUL, J**

**APRIL 25, 2025**

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*Click here to check corrigendum, if any*